

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 183/2010**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri V.S.Verma, Member
3. Shri M.Deena Dayalan, Member

**DATE OF HEARING: 15.7.2010**

**DATE OF ORDER: 20.7.2010**

**IN THE MATTER OF**

Petition for extension of time upto 31.7.2010 for opening letter of credit in favour of NRLDC towards payment of UI including additional UI charges.

**AND IN THE MATTER OF**

Uttar Pradesh Power Corporation Ltd, Lucknow .....Petitioner

**ORDER**

The application has been filed by the petitioner, UPPCL seeking extension of time up to 31.7.2010 for opening letter of credit in favour of NRLDC towards payment of UI including additional UI charges.

2. None appeared on behalf of the petitioner. However, it is noticed that the petitioner by Letter No. 693/SPATC dated 13.7.2010 addressed to the Commission, has submitted that it has decided to withdraw the above petition and has accordingly prayed to the Commission to treat the petition as withdrawn.

3. It is observed that the initial filing fees in respect of the above petition, amounting to Rs 40,000/- is yet to be deposited by the petitioner in terms of Clause 3 (3) of the Central Electricity Regulatory Commission (Payment of Fees)

Regulation, 2008, specified by the Commission. Accordingly, the petitioner is directed to pay the said amount within two weeks from the date of this order.

4. Subject to the above, the petition is allowed to be withdrawn.

Sd/-  
**(M.DEENA DAYALAN)**  
**MEMBER**

Sd/-  
**(V.S.VERMA)**  
**MEMBER**

Sd/-  
**(DR. PRAMOD DEO)**  
**CHAIRPERSON**